

धीमती शिवराजमती भैंसू (जिला सखनऊ-मध्य) : अध्यक्ष महोदय, मैं सिर्फ दो शब्द कहना चाहती हूँ। मैं वकील नहीं हूँ लेकिन मेरी बहुत सी बहिनों ने वकालत पास की है और वे वकालत करती हैं। इस बिल को द्वारा हमारे गृह मंत्री महोदय सुप्रीम कोर्ट में दो या तीन जज बढ़ा रहे हैं। मेरी प्रार्थना है कि वह इस बात को ध्यान में रखें कि हमारे भारतवर्ष में औरतें मिनिस्टर हो गई हैं, मैजिस्ट्रेट हो गई हैं, पार्लियामेंट की मेम्बर हो गई हैं, आई० ए० एस० में हो गई हैं, लेकिन अभी तक कोई औरत हाई कोर्ट की जज नहीं बनाई गई है। मैं मंत्री महोदय से प्रार्थना करती हूँ कि अगर कोई औरत इस काबिल हो, तो उस को मौका दिया जाय कि वह जज बन कर मुकदमों का—और विशेषकर स्त्रियों और बच्चों के मुकदमों का—फैसला करे।

पंडित गो० ब० पन्त : मैं इस बात की तारीफ करता हूँ कि औरतों को, चाहे वे वकालत पास न भी हों और कानून न भी जानें, तब भी सुप्रीम कोर्ट में रखा जाय। मुझे इस में कोई उज्य नहीं है।

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

Mr. Speaker: The next Bill on the Order Paper stands in the name of Shri Khandhubhai Desai—the Industrial Disputes (Amendment) Bill. The hon. Home Minister desires that that may be passed over and the Jammu and Kashmir (Extension of Laws) Bill may be taken up immediately. I suppose the House has no objection.

Several Hon. Members: No.

Mr. Speaker: Before I call upon the hon. Minister to make the motion, I have to inform the House that the half-an-hour discussion to be raised by Shri T. B. Vittal Rao fixed for today has had to be cancelled. Shri T. B. Vittal Rao is not here. He is held up somewhere in Dhanbad.

He was to come this morning. Dr. Rama Rao wrote to me a letter that it may be taken some other day. Therefore, the half-an-hour discussion would not be coming off today. The date on which it will be taken up will be duly notified later in the list of business.

JAMMU AND KASHMIR (EXTENSION OF LAWS) BILL

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move:

"That the Bill to provide for the extension of certain laws to the State of Jammu and Kashmir, be taken into consideration".

I am thankful to the House for allowing me to make this motion. This Bill is of a purely formal character. Under the Constitution (Application to Jammu and Kashmir) Order, the Parliament has the authority to extend certain laws to the Jammu and Kashmir State. So, in accordance with the powers that are vested in Parliament by virtue of the Constitution (Application to Jammu and Kashmir) Order of 1954, I move that this Bill be taken into consideration and be approved and the laws that are specified in the Bill be extended to Jammu and Kashmir.

Mr. Speaker: The question is:

"That the Bill to provide for the extension of certain laws to the State of Jammu and Kashmir, be taken into consideration".

The motion was adopted.

Clauses 2 to 6, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.

Pandit G. B. Pant: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.